

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 121**

**IA(I.B.C)/2722(CH)2023**

**IA(I.B.C)/475(CH)2024**

**IA(I.B.C)/476(CH)2024**

**In**

**C.P. (IB)/281(CH)2019**

**(Admitted)**

**IN THE MATTER OF**

**Ricela Health Food Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Evershine Solvex Private Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 01.05.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 01.07.2024.

Sd/-  
**Court Officer**